

GAHC010129262020



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/55/2020

HEMA PRAVA DEVI AND ANR.
D/O LOHIT NARAYAN DEV, R/O HOUSE N. 36, SHANTI PATH R.G BARUAH
ROAD, GUWAHATI-24, ASSAM

2: RAMESH SHARMA
R/O- 904
BLOCK A
SPANISH GARDEN
RG BARUAH ROAD
GHY- 32
ASSA

VERSUS

THE STATE OF ASSAM AND 5 ORS.
REP BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM,
REVENUE AND DM DEPTT. ASSAM, SECRETARIAT, DISPUR, GUWAHATI-6

2:SECRETARY
GOVT. OF ASSAM
REVENUE AND DM DEPTT.
E-BLOCK
ASSAM SECRETARIAT
DISPUR
GHY-6

3:THE CHIEF EXECUTIVE OFFICER
ASSAM STATE DISASTER MANAGEMENT AUTHORITY
ASSAM SECRETARIAT
DISPUR
GHY-6

4:DIRECTORATE OF ECONOMICS AND STATISTICS
GOVT. OF ASSAM

GHY

5:THE COMM. AND SECY. TO THE GOVT. OF ASSAM
PANCHAYAT AND RURAL DEVELOPMENT DEPTT.
DISPUR
GHY-06

6:THE COMM. AND SECY. TO THE GOVT. OF ASSAM
AGRICULTURE DEPTT.
DISPUR
GHY-

Advocate for the Petitioner : MS D SAIKIA

Advocate for the Respondent : GA, ASSAM

:: BEFORE ::

HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA

HON'BLE MR. JUSTICE MANASH RANJAN PATHAK

23.03.2021

(Sudhanshu Dhulia, CJ)

Heard Ms. D. Saikia, learned counsel for the petitioners. Also heard Ms. N. Bordoloi, learned standing counsel for the Revenue Department & D.M. Department, Assam.

An affidavit has been filed by the Government, which gives a detail of the measures taken by the Government to give compensation to the persons whose land has been taken away due to flood and erosion etc. Learned counsel for the petitioners sought some time to go through the said affidavit and if necessary, she would submit a reply to the same.

Today, Ms. D. Saikia has come before this Court and submits that she is satisfied with the reply given by the Government and prays that the PIL be

closed.

On her prayer, the present PIL stands closed.

JUDGE

CHIEF JUSTICE

Comparing Assistant